

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 122
CA No. 04/JPR/2024
CP No. 21/241-242/JPR/2023
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Jhabar Mal Chaudhary & Anr. **...Petitioner**
Versus

Progressive Air Products Pvt. Ltd. & Ors. **...Respondents**

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER


Present Through Video Conferencing: -

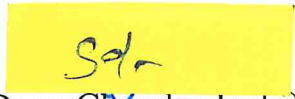
For the Petitioner : Prateek Kedawat, Adv.

For the Respondent : Ankit Juneja, Adv.

ORDER

Heard Mr. Prateek Kedawat, Adv. appearing on behalf of the Petitioner. Mr. Ankit Juneja, Adv. appearing on behalf of the R-1 to R-6, seeks time to file reply. Reply, if any, may be filed within two weeks with advance copy to the other side. Interim order shall remain continued till the next date of hearing. List the matter on 07.06.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

May 02, 2024